

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 102
IA(I.B.C)/1715(CH)2022
And
C.P. (IB)/242(CH)2021

IN THE MATTER OF:

State Bank of India ... **Petitioner**

Versus

Neeraj Saluja ... **Respondent**

Under Section: 95(1), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 30.01.2024

CORAM:

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : **Mr. Abhinav Singla, proxy counsel for Mr. Rakshit Gupta, Advocate**
For the Respondent- Personal Guarantor : **Mr. Anand Chhibbar, Senior Advocate with Mr. Shikhar Sarin, Advocate**
For the RP : **Mr. Rishabh Bajaj, Advocate**

ORDER

IA(I.B.C)/1715(CH)2022

The report has been filed by RP vide IA No.1715/2022. The same is taken on record subject to just exceptions. Thus IA No.1715/2022 is disposed of with a direction to tag the same with the main petition for reference purpose.

C.P. (IB)/242(CH)2021

A date is requested by the learned counsel for the respondent-corporate debtor for filing the objections on the report filed by the RP. Let the same be done within two weeks with a copy in advance to the counsel opposite.

Response thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 26.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)